

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 60097/2025

[Arising out of impugned final judgment and order dated 05-02-2025 in WA No. 258/2025 passed by the High Court of Kerala at Ernakulam]

JOINT COMMISSIONER (INTELLIGENCE
AND ENFORCEMENT) & ANR.

Petitioner(s)

VERSUS

M/S LAKSHMI MOBILE ACCESSORIES

Respondent(s)

IA No. 279713/2025 - CONDONATION OF DELAY IN FILING

IA No. 279709/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 14-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Jaideep Gupta, Sr. Adv.
Mr. C. K. Sasi, AOR
Dr. Kk Geetha, Adv.
Ms. Meena K Poullose, Adv.
Ms. Rishi Agarwal, Adv.
Mr. Ridhi Bose, Adv.
Ms. Racheeta Chawla, Adv.
Ms. Sampriti Bakshi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.
2. Dasti, in addition, is permitted.

Signature Not Verified

Digitally signed by
KAPIL TANDON
Date: 2025.11.14
18:28:51 IST
Reason:

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR